

आयकर अपीलीय अधिकरण “सी” न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH, CHENNAI

माननीय श्री एस. एस. विश्वनेत्र रवि, न्यायिक सदस्य एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखक सदस्य के समक्ष।
BEFORE HON’BLE SHRI S.S. VISWANETHRA RAVI, JM AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं. ITA No.859/Chny/2023
(निर्धारण वर्ष / Assessment Year: 2014-15)

Haneda Trading and Construction SDN BHD, Malaysia Suit 10-01 Subang Suquare, Corporate Tower, Jalan SS 15/4G, Subang Jaya, Selangor PIN: 47500	बनम / Vs.	DCIT International Taxation -1(2), Chennai.
स्थायी लेखासं./जी आइ आर सं./PAN/GIR No. AAGCH-2363-G		
(पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकी ओरसे/ Appellant by	:	Shri Girish Kumar (Advocate) -Ld. AR
प्रत्यर्थीकी ओरसे/ Respondent by	:	Shri P.Sajit Kumar (JCIT)-Ld.DR

सुनवाईकी तारीख/ Date of Hearing	:	02-05-2024
घोषणाकी तारीख / Date of Pronouncement	:	07-05-2024

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. At the time of hearing, Ld. AR placed on record a letter dated 02.05.2024 and sought withdrawal of the appeal. The Ld. Sr. DR pleaded for cost on the ground that the assessee had filed simultaneous appeal before Ld. CIT(A). However, the bench is not inclined for the same considering the application of the Ld. AR.

2. In the result, the appeal stand dismissed as withdrawn.

Order pronounced on 7th May, 2024

Sd/-

(S. S. VISWANETHRA RAVI)

न्यायिक सदस्य / JUDICIAL MEMBER

Sd/-

(MANOJ KUMAR AGGARWAL)

लेखक सदस्य / ACCOUNTANT MEMBER

चेन्नई Chennai; दिनांक Dated : 07-05-2024

DS

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF